

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...

OA 2336/2003
MA 1990/2003

New Delhi, this the 22nd day of September, 2003

Hon'ble Shri Shanker Raju, Member (J)

1. Pravesh s/o Sh. Babu Lal
r/o H.No.BB-200, Nbi Karim
Ashoka Basti, Gali No.3
Pahar Ganj
New Delhi.
2. Rajinder Kumar
s/o Sh. Prahlad
c/o Sh. Satish Kumar
H.No.L349-50
Nangloi Phase III
Delhi.
3. Bishan
s/o Sh. Amar Singh
r/o H.No.1492, Kashmiri Gate
Behind Rtz Cinema
Ghaziabad.
4. Brahmpal Singh
s/o Sh. Baljeet
r/o Railway Dispensary
DKZ, CHI Office
Kishan Ganj
New Delhi.
5. Prakash
s.o Sh. Chhagan
r/o Railway Dispensary, DKZ
CHI Office
Kishan Ganj
New Delhi.
6. Naresh
s/o Sh. Tara Chand
r/o Railway Dispensary
DKZ, CHI Office
Kishan Ganj
New Delhi. Applicants

(By Shri U.Srivastava, Advocate) Applicants

Versus

1. Union of India
through the General Manager
Northern Railway
Baroda House
New Delhi.

2. The Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi.
3. The Divisional Personal Officer
Northern Railway, DRM Office
New Delhi Northern Railway
Estate Entry Road
New Delhi. ... Respondents

ORDER (ORAL)

MA 1990/2003 for joining together is allowed.

2. Claim of the applicants contained in this OA is that the arrears assailed in OA 2040/2002, filed by the similarly circumstanced, by an order dated 5.08.2002, relying upon the decision of the High Court of Delhi in CWP No. 5247/97 (Ram Prashad & Others vs. Sh. Ganpati Sharma & Anr.) decided on 27.10.1999, directions had been issued to the respondents to pass a speaking order. In pursuance thereof an order issued on February, 2003 complied with the directions and the arrears have been paid to the applicants therein.

3. It is not disputed that the applicants in the present case are identically situated. In view of this, the present OA is disposed of at the admission stage itself with directions to the respondents to treat this OA as a supplementary representaton apart from the representations, which are already pending, and to dispose of the same in the light of the orders passed in OA No. 2040/2002 as well as the compliance order passed in February, 2003, within a period of one month from the date of receipt of a copy of this order. No costs.

S. Raju
(Shanker Raju)
Member (J)